

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN**

**ORIGINAL APPLICATION NO. 1220/2024  
(IA No 95/2026)**

**IN THE MATTER OF:**

YADRAM SINGH

.....APPLICANT

**Versus**

SEIAA UP & ORS

.....RESPONDENT(S)

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DATED: - 25.02.2026

*Ankit Verma*

FILED THROUGH

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

MOB :- 09990804440

Email-ankit.scngtup@gmail.com

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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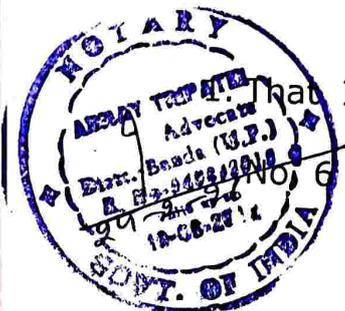
.....RESPONDENT(S)

**REPLY AFFIDAVIT OF DISTRICT MAGISTRATE BANDA, IN  
COMPLIANCE OF ORDER DATED 11.02.2026 PASSED BY  
THIS HON'BLE TRIBUNAL & TO THE  
RESPONSE/APPLICATION DTAED 08.02.2026 FILED BY  
THE APPLICANT.**

The Respondent No. 6 herein states as under:

**MOST RESPECTFULLY SHOWETH:**

I, Reebha John Benjamin aged about 33 years, D/o John Benjamin, presently posted as District Magistrate – District Banda, the deponent, do hereby solemnly state and affirm as under:-



that I am the above-mentioned answering Respondent No. 6 and is duly competent to file the present affidavit.

— J. Nulune

2. That the Deponent is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.
3. That the Deponent has read and understood the contents of the present reply affidavit. The averments made in the Response/ Application filed by the Applicant before this Hon'ble Tribunal, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.
4. That the deponent had filed her reply to the Original Application, by way of an Affidavit, on 14.06.2025. Thereafter a supplementary affidavit was filed on 11.01.2026.
5. That this Hon'ble Tribunal vide its order dated 11.02.2026 was pleased to issue the following directions :-

....."Learned Senior Counsel appearing for the Respondents No. 4 to 8 seeks a week's time to file reply to the response/application dated 08.02.2026. Dist for final hearing on 26.02.2026."



J. Nulwa

That the present reply is being filed in respectful compliance of the order dated 11.02.2026 passed by this Hon'ble Tribunal.

6. That at the outset, the deponent herein vehemently denies all allegations of malafides, or procedural irregularities leveled against her in the present application, labeling them as unfounded, scandalous and retaliatory in nature. It is respectfully submitted that all actions taken by the answering respondent with regards to the District Survey Report of District Banda were in line of official duty, in good faith and strictly in conformity with the prescribed law and the guidelines laid down by the MoEF.

7. That the applicant has failed to bring on record any material evidence to substantiate the allegations leveled in the instant application which are based on mere conjecture and aimed at stalling the District Survey Report of District Banda.



— J. Nulme

8. That the preparation of DSR is governed by the relevant environmental and mining regulations, which mandates the assessment of resource sustainability including replenishment studies. The assertion that such an essential aspect has been ignored is therefore unsubstantiated.

9. That the applicant, having raised the allegations bears the burden of substantiating the claim with credible evidence. A bare assertion, unaccompanied by any material proof, does not vitiate the legitimacy of the DSR.

10. That in absence of cogent evidence to the contrary, it is presumed that public authorities have duly complied with procedural requirements while preparing the DSR of District Banda.

11. That it is submitted that the deponent was impleaded as Respondent No. 6 along with District Magistrates of Basti and Shamli by virtue order dated 24.04.2025 passed

by this Hon'ble Tribunal.



— J. Nulwa

12. That it was during the final arguments (by the Applicant on 13.12.2025 that two sheets of paper were shared. These contained a series of allegations which the Appellant's counsel claimed were part of their arguments. Simultaneously a copy of additional submissions in the form of submission of copy of Final DSR dated June-2024 Pages 1 to 628 was also circulated by the Appellant's counsel.

13. That a scrutiny of the brief note on arguments, as well as, the copy of DSR being circulated revealed *two glaring facts*- The sheets of paper circulated as brief note of arguments, contained series of allegations, which (upon correlation with the Report and record analysis) were found to be factually incorrect, grossly false and misleading. These have been addressed in the District Magistrate, Banda Supplementary Affidavit dated 11.01.2026. The copy of DSR being circulated by the Appellant was not only incomplete but it seemed that



— J. Nulwa

material sections of the DSR had been consciously omitted to mislead this Hon'ble Tribunal.

14. That the above mentioned facts as they emerged after 08/12/2025 necessitated the deponent and the District Magistrates of Basti & Shamli to place the correct facts before the Hon'ble Tribunal on 12.01.2026. At this juncture it is necessary to point out that, inadvertently the incomplete document (one being circulated by the Appellant) was attached to the affidavit. This inadvertent error was discovered after the filling of the supplementary affidavit and was immediately brought to the notice of this Hon'ble Tribunal and, is a part of the record of the order dated 13.01.2026. The updated document was scrutinized by the Registry, certain corrections required were undertaken and, the whole document uploaded on 06.02.2026. Therefore, the Appellant's averments in Para 9 of the application are facetious and wholly misconceived.



J. Nulwa

15. That it is further submitted that a joint meeting of SEAC-1 and SEAC-2 was held on 10/09/2024, wherein it was observed that during the appraisal of DSR the joint committee that both DSR's (DSR approved by SEIAA & Proposed Supplementary DSR) should be combined and bound in one document for the ease of consideration and taking reference. The SEAC suggested that the document be put up at the earliest to reconsider. A copy of minutes of the Joint Meeting of SEAC-1 & SEAC-2 held on 10/09/2024 is annexed herewith and marked as **Annexure R-1.**

16. That it is pertinent to mention, that any challenge to SEIAA, U.P.'s appraisal on the question DSR, should and can only be on the basis of the document which SEIAA, U.P. appraised and, not any truncated submission. The DSR submitted in June 2024 and approved in August 2024 are overridden /replaced by the Supplementary DSR which was necessitated due to the inclusion of thirteen additional leases which were identified later in District Banda. Since the previous DSR was rescinded /replaced the new DSR was uploaded on the NIC website vide the then District Magistrate's letter no. 4361 dated 27.12.2024. A copy of letter dated 27.12.2024 is annexed herewith and marked as **Annexure R-2.**



J. Nulke

17. That the Applicant has alleged that District Magistrate, Banda has fabricated and ante dated documents, which is frivolous charge considering the irrefutable chain of documentation; visa-vis the copy of dispatch register forwarding the document for uploading on the portal of NIC, the screenshot of the link dated 28.12.2024 and the confirmatory communication from NIC in-charge received on 21.02.2026 is annexed herewith and marked as **Annexure R-3 (Colly)**.
18. That I emphatically deny the averments made in the entire application, casting aspersions and insinuation including the allegation of fabrication of documents. That the deponent herein most respectfully submits that these allegations are of very serious nature made in most irresponsible manner without being any cause and justification and without finding any factual matrix.
19. That the applicant has not even bothered to even find out from the NIC or even from the office of the answering respondent and made wild allegations without there being any basis. The allegations made without any factual basis and in most casual manner, the applicant herein must be put to strict proof and upon being found false should be dealt with in accordance with law in as much the verification in the application is made as 'to the best of my knowledge'.



J. Rubee

20. That it is now amply clear that the applicant herein is neither genuine applicant, nor a public spirited citizen, nor has any concern for the environment or environmental issues and have oblique motives and this application is cast to give façade of raising, environmental issues but is actually malafide and is filed with ulterior motives. Had the applicant being a genuine person with environment concern then could not have indulge in making such false and unsubstantiated, unfounded and baseless allegations in such casual manner and that too without proper verification.

21. That with reference to the Para 13, a close scrutiny of the DSR of District Banda (as alleged in Para 13 of the application) would reveal that the allegation made by the Applicant is neither possible nor practical because, most of the Officers who were active in the Sub Divisional Committee in the months of March, April & May, 2024 have been transferred, including the then District Magistrate and, no responsible Government Officer would back date signatures or, be involved in fabrication of documents. The enclosed communication from the Officer In-charge NIC, Banda, clarifies that the Report submitted vide Affidavit was uploaded on 27.12.2024.



22. That it is further submitted that the office of the deponent through the District Mining Officer, District

— J. Ruben

Banda (Mining Section) vide his letter no 3373/khanij-30 Banda dated 19.02.2026 addressed to the District Information Officer NIC District Banda and sought information about the final approved the DSR as when it was uploaded and whether it is still showing on the website. The NIC District Banda vide its letter dated 21.02.2026 informed that the information sought by the office of the deponent is clearly visible on the NIC portal of District Banda. A copy of letter dated 19.02.2026 and 21.02.2026 is annexed herewith and marked as **Annexure R-4 (Colly)**.

23. That I further emphatically deny each and every averment made in the application specially those made in paragraphs 12 & 13 of the application and respectfully pray before this Hon'ble Tribunal to find the veracity, bonafide of applicant before proceeding in the matter on merits.

24. That it is further submitted that all the allegations leveled by the applicant are misconceived, factually untenable, and contrary to the statutory scheme governing sand mining. The competent authorities have duly adhered to the prescribed procedure, ensured scientific assessment, and undertaken requisite scrutiny at



J. Nulwa

every stage. It is, therefore, humbly prayed that the unfounded objections raised by the applicant be rejected, and the actions of the respondent authorities be affirmed as being lawful, justified, and in consonance with the applicable regulatory framework.

*J. Rutehe*  
**DEPONENT**

**VERIFICATION**

Verified at Banda....., on 24.02.2026 that the contents of the paras 1 to of this affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

*J. Rutehe*  
**DEPONENT**

**IDENTIFIED**

24-2-2026  
*Abhay Tripathi*  
Advocate Notary  
Banda (U.P.)

1581 S.No Page No. 131

**SWORN  
BEFORE ME**

24-2-2026  
**ABHAY TRIPATHI  
NOTARY BANDA**



**Minutes of the Joint Meeting of SEAC -1 and SEAC-2, U.P. held on 10/09/2024**

The Joint Meeting of State Expert Appraisal Committee (SEAC - 1 & 2) was held in Directorate of Environment, U.P. on 10/09/2024, following members were in the meeting:

1. Shri Rajive Kumar,	Chairman, SEAC-1
2. Dr. Harikesh Bahadur Singh,	Chairman, SEAC-2
3. Shri Ashish Tiwari,	Member-Secretary, SEAC - 1 & 2
4. Dr. Ajai Mishra,	Member, SEAC-1
5. Shri Om Prakash Srivastava,	Member, SEAC-1
6. Dr. Ratan Kar,	Member, SEAC-1
7. Dr. Brij Bihari Awasthi,	Member, SEAC-1
8. Dr. Amrit Lal Haldar,	Member, SEAC-2
9. Dr. Dineshwar Prasad Singh,	Member, SEAC-2
10. Shri Tanzar Ullah Khan,	Member, SEAC-2
11. Prof. Jaswant Singh,	Member, SEAC-2
12. Dr. Shiv Om Singh,	Member, SEAC-2
13. Dr. S.K. Goyal,	Member, NEERI
14. Shri Naveen Kumar Das,	Add. Director, DGM, Lucknow
15. Shri S.N. Patel	Geologist, DGM, Lucknow
16. Shri Jitendra Singh,	Mining Officer, Mirzapur
17. Shri Vikas Singh Parmar,	Mining Officer, Kanpur Dehat
18. Shri Sushil Kumar Verma,	Mines Inspector, Agra
19. Shri Arjun Kumar,	Mining Officer, Banda
20. Dr. Abhay Ranjan,	Mining Officer, Gonda
21. Shri Saurabh Gupta,	Mining Officer, Fatehpur

The Nodal Officers welcomed the Chairman's, Members and Officers of Mining Department in the meeting which was conducted via dual-mode (virtually/physically).

In the joint committee meeting of SEAC-1 and SEAC-2 following agenda were discussed and resolved:-

**Agenda (1): - Evaluation/Appraisal of District Survey Report (DSR) of District-Kanpur Dehat****Background:**

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, Gol, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, Gol letter dated 04/12/2023.

The District Magistrate, Kanpur Dehat submitted the draft DSR vide its letter no. 210/Kha. Anu./D.S.R., 2024-25, dated 06/06/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft DSR was forwarded to the Director - Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1359/DSR, dated 05/09/2024 and mentioned as follows:

"...उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद कानपुर देहात द्वारा प्रस्तुत ड्राफ्ट डीएसआर का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु



A. Tiwari

Minutes of the Joint Meeting of SEAC-1 and SEAC-2, U.P. held on 10/09/2024

- Mining Inspector, Agra informed that as per Uttar Pradesh Minor Mineral Concession Rule 2021 (UPMMCR 2021) and Sustainable Sand Mining Management Guidelines 2016 (SSMG 2016) all leases are individually analyzed for Environmental sensitivity

The joint-committee after detailed deliberation recommended to approve the District Survey Report (DSR) of District-Agra along with following conditions:

1. The District Survey Report (DSR) shall be updated once in five years as mentioned in MoEF&CC, Govt. of India Notification No. S.O. 141(E), dated 15/01/2016, as per laid down procedure, under intimation to SEIAA.
2. It was informed that there are 04 pre-existing mining lease areas are proposed in the final DSR.
3. If any new lease is identified, Sub-Divisional Committee will follow the entire procedure every time on the basis of existing DSR.
4. Compliance of TTZ sectoral guidelines (Box-1) should be followed by the project proponent.
5. Project proponent adhere to comply the order(s)/directions issued by Hon'ble Court(s)/TTZ Authority/ Competent authorities from time to time.
6. Guidelines issued by Hon'ble Supreme Court in TTZ area will be strictly followed while conducting Environment Impact Assessment.
7. After approval of DSR from SEIAA, the District Administration shall upload the DSR in public domain along with Lease Wise Digital Maps showing the status of deposits and pillar wise coordinates of existing and proposed areas.
8. The District Administration shall utilize the District Mineral Foundation Funds as per notification no. 866/86-2017-132/2016 dated 15/05/2017 issued by Department of Geology and Mining, Government of U.P. or any modification in it by competent authority.
9. DMF fund should also be utilized for the environmental protection, development and maintenance of haulage road.
10. The lease shall periodically conduct audits of operative mine leases and take corrective measures as per the directions of District Administration in case of adverse observations and, a yearly report on this shall be sent to SEIAA as compliance.

Agenda (6): - Evaluation/Appraisal of Supplementary District Survey Report (DSR) of District Banda.

Background:

In the joint meeting of SEIAA, SEAC-1 & SEAC-2 the detailed Standard Operating Procedure was formulated for the preparation and modification of D.S.R. for Sand Mining or R.B.M., as well as in-situ rocks, which was sent to Director, Geology and Mining by SEIAA. This SoP was prepared in accordance with various guidelines such as MoEF&CC, GoI, Notification No. S.O. 141(E) dated 15-Jan-2016, S.O. 3611 (E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016, Enforcement & Monitoring Guidelines for Sand Mining 2020, and the Hon'ble Supreme Court Judgement passed in Civil Appeal - 3661-3662 of 2020 in the matter of State of Bihar and Others Vrs. Pawan Kumar, along with MoEF&CC, GoI letter dated 04/12/2023.

The District Magistrate, Banda submitted the draft Supplementary DSR vide its letter no. 2820/Khanij-30, Banda, dated 17/08/2024 for evaluation /appraisal/approval before SEIAA/SEAC. The draft Supplementary DSR was forwarded to the Director - Geology & Mining by Secretariat for comments and suggestions. The Director, Geology & Mining have provided their comments and suggestions vide letter no. 1369/DSR, dated 10/09/2024 and mentioned as follows:



Minutes of the Joint Meeting of SEAC-1 and SEAC-2, U.P. held on 10/09/2024

"....उत्तर प्रदेश शासन द्वारा गठित तकनीकी समिति एवं निदेशालय स्तर पर गठित समिति द्वारा जनपद बॉन्दा द्वारा प्रस्तुत ड्राफ्ट सफ़्टीमेंट्री डी0एस10आर0 का परीक्षण किया गया। परीक्षण में प्रस्ताव Sustainable Sand Mining Management Guideline-2016, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 15-01-2016 एवं दिनांक 25-4-2018 Enforcement and Monitoring Guidelines for Sand Mining -2020 एवं SEIAA/SEAC द्वारा जारी SOP के अनुरूप पाया गया...."

The Secretariat put up this Supplementary DSR in joint meeting of SEAC-1 & SEAC-2 on dated 10/09/2024. During the meeting a presentation was given by Shri Arjun Kumar, Mining Officer, Banda along with other senior officers of DGM.

Evaluation/Appraisal in Joint Meeting of SEAC-1 & SEAC-2 on 10/09/2024

Joint meeting of SEAC-1 & SEAC-2 was convened on 10/09/2024 for evaluation/appraisal of DSR of District-Banda. Based on the documents submitted, a presentation on Supplementary DSR Banda for minor mineral River Bed Material - RBM (Sand/Bajri/Boulder) / Sand Mining-2024 was made by Shri Saurabh Gupta, District Mining Officer- Banda along with Senior Officials of D.G.M. – UP.

During the appraisal of DSR the joint committee opined that both DSRs (DSR approved by SEIAA & Proposed Supplementary DSR) should be combined and bound in one document for the case of consideration and taking reference. The SEAC suggested that the document be put up at the earliest to reconsider.

The meeting ended with a vote of thanks of Chairman.

(Ashish Tiwari)  
Member Secretary, SEAC-1 & 2

(Dr. Ratan Kar)  
Member, SEAC-1

  
(Om Prakash Srivastava)  
Member, SEAC-1

(Dr. Ajai Mishra)  
Member, SEAC-1

(Dr. Brij Bihari Awasthi)  
Member, SEAC-1

(Dr. Amrit Lal Haldar)  
Member, SEAC-2

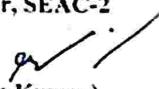
(Dr. Shiv Om Singh)  
Member, SEAC-2

(Tanzar Ullah Khan)  
Member, SEAC-2

(Prof. Jaswant Singh)  
Member, SEAC-2

(Dr. Dineshwar Prasad Singh)  
Member, SEAC-2

(Dr. Harikesh Bahadur Singh)  
Chairman, SEAC-2

  
(Rajive Kumar)  
Chairman, SEAC-1

(Dr. S.K. Goyal)  
Member, NEERI

Nodal, SEAC-1 & Nodal, SEAC-2  
MoM prepared by Secretariat in consultation with  
Chairman & Members on the basis of decisions  
taken by joint committee during the meeting.



J. Nulwa

**कार्यालय जिलाधिकारी, बाँदा।**  
(खनिज अनुभाग)

पत्रांक : 4361 / खनिज-30, बाँदा

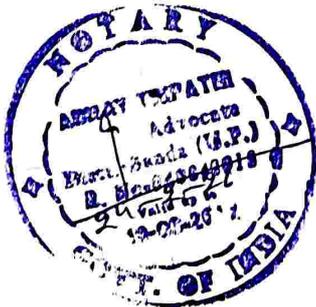
दिनांक : दिसम्बर 27, 2024

जिला सूचना विज्ञान अधिकारी,  
(एनआईसी), बाँदा।

अवगत कराना है कि उपखनिज बालू/मोरम के 113 खनन क्षेत्रों के सम्बन्ध में जनपद बाँदा से सम्बन्धित डी0एस0आर0 को SEIAA द्वारा अपने पत्र संख्या-862/पर्या0/सामान्य/2023 दिनांक 27.12.2024 के माध्यम से अनुमोदित किया गया है। अनुमोदित डी0एस0आर0 की प्रति को आम जनमानस के उपलब्धता हेतु जिले की वेबसाइट पर अपलोड किया जाना है।

अतः फाईनल जिला सर्वेक्षण रिपोर्ट की प्रति इस पत्र के साथ संलग्न कर इस निर्देश के साथ भेजी जा रही है कि जिले की वेबसाइट पर अपलोड करना सुनिश्चित करें।  
संलग्नक : उपरोक्तानुसार।

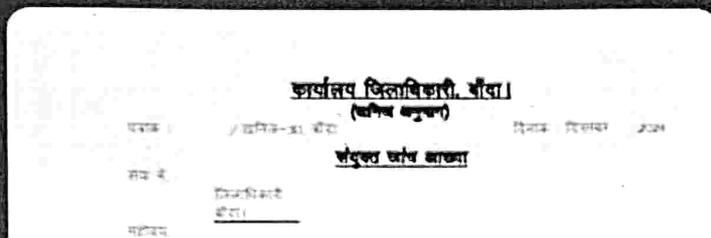
  
जिलाधिकारी,  
बाँदा।



J. Nulke



Azar banda



Report Maraui khand-05.pdf

4 pages • 3.5 MB • PDF

Report Maraui khand-05.pdf

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Final Supplementary District Survey Report  
(DSR) District Banda 113 area Morrur |  
District Banda, Government of Uttar Prades...

Final Supplementary District Survey Report (DSR)  
District Banda 113 area Morrur

↪ banda.nic.in

<https://banda.nic.in/notice/final-supplementary-district-survey-report-dsr-district-banda-113-area-morrur/>

14:55



J. Nulwa



Message





4355 निवासीकारी कक्षा के मास्टर के नाम

27/11/24 स.प.नं. BT 3638 को अनुमति मांगी

आयुक्त निदेशक

DM ऑफिस

ARTO ऑफिस

CTO ऑफिस

वाहन लाइसेंस

4356 निवासीकारी कक्षा के मास्टर के नाम

27/11/24 स.प.नं. BT 9396 को अनुमति मांगी

आयुक्त निदेशक

DM ऑफिस

ARTO ऑफिस

CTO ऑफिस

वाहन लाइसेंस

4357 निवासीकारी कक्षा के मास्टर के नाम

27/11/24 स.प.नं. BT 7112 को अनुमति मांगी

आयुक्त निदेशक

DM ऑफिस

ARTO ऑफिस

CTO ऑफिस

वाहन लाइसेंस

4358 निवासीकारी कक्षा के मास्टर के नाम

27/11/24 स.प.नं. BT 9529 को अनुमति मांगी

आयुक्त निदेशक

DM ऑफिस

ARTO ऑफिस

CTO ऑफिस

वाहन लाइसेंस

4359 निवासीकारी कक्षा के मास्टर के नाम

27/11/24 स.प.नं. BT 1415 को अनुमति मांगी

आयुक्त निदेशक

DM ऑफिस

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CTO ऑफिस

वाहन लाइसेंस

4360 निवासीकारी कक्षा के मास्टर के नाम

27/11/24 स.प.नं. BT 143 को अनुमति मांगी

आयुक्त निदेशक

DM ऑफिस

ARTO ऑफिस

CTO ऑफिस

वाहन लाइसेंस



J. Nulwa

कार्यालय - राष्ट्रीय सूचना विज्ञान केंद्र, बाँदा

विषय: अनुमोदित डी0एस0आर0 नोटिस का बाँदा जिले के NIC के आधिकारिक वेबसाइट पर उपलब्ध होने के सम्बन्ध में मांगी गयी सूचना के संबंध में।

महोदय,

उपरोक्त विषयक कार्यालय के पत्र सं0-3373/खनिज-30, बाँदा दिनांक 19.02.2026 के संदर्भ में अवगत कराना है कि SEIAA के पत्र सं0-862/पर्या0/सामान्य/2023 दिनांक 27.12.2024 द्वारा उपखनिज मोरम के 113 खनन क्षेत्रों के संबंध में अनुमोदित डी0एस0आर0 नोटिस को जनपद बाँदा की एन0आई0सी0 वेबसाइट पर अपलोड किये जाने एवं वर्तमान में उक्त डी0एस0आर0 नोटिस के पोर्टल पर उपलब्ध होने अथवा नहीं होने के संबंध में सूचना अपेक्षित की गयी है।

उक्त के सम्बन्ध में अवगत कराना है कि SEIAA के उपर्युक्त पत्र दिनांक 27.12.2024 तथा कार्यालय जिलाधिकारी, बाँदा के पत्रांक सं0-4361/खनिज-30, बाँदा दिनांक 27.12.2024 के अनुपालन में संबंधित डी0एस0आर0 नोटिस बाँदा जिले की NIC की आधिकारिक वेबसाइट पर प्रदर्शित है। वेबसाइट के एडमिन लॉगिन में उपलब्ध सिस्टम विवरण के अवलोकन के अनुसार संबंधित नोटिस की Start Date 27.12.2024 तथा End Date 31.03.2025 प्रदर्शित हो रही है। साथ ही, एडमिन लॉगिन में उपलब्ध सिस्टम विवरण में उक्त नोटिस की Published Date Dec 28, 2024 अंकित है। सिस्टम कॉन्फिगरेशन के अनुसार Published Date से ही नोटिस वेबसाइट पर सार्वजनिक रूप से प्रदर्शित होना प्रारंभ होता है।

वर्तमान में उक्त नोटिस एवं उससे संबंधित दस्तावेज का लिंक वेबसाइट पर प्रदर्शित हो रहा है तथा कार्यशील स्थिति में उपलब्ध है।

उपरोक्त विवरण वेबसाइट के एडमिन लॉगिन में उपलब्ध सिस्टम रिकॉर्ड के अनुसार दिनांक 21.02.2026 की स्थिति में परिलक्षित हो रहा है।

Notice Link: <https://banda.nic.in/notice/final-supplementary-district-survey-report-dsr-district-banda-113-area-morrum/>

धन्यवाद।

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J. N. ...

**कार्यालय जिलाधिकारी, बाँदा।**  
(खनिज अनुभाग)

पत्रांक : 35 73 / खनिज-30, बाँदा

दिनांक : फरवरी 19, 2026

जिला सूचना विज्ञान अधिकारी,  
(एनआईसी), बाँदा।

कृपया इस कार्यालय के पत्र संख्या-4361/खनिज-30, बाँदा दिनांक-27.12.2024 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा उपखनिज बालू/मोरम के 113 खनन क्षेत्रों के सम्बन्ध में जनपद बाँदा से सम्बन्धित डी0एस0आर0 SELAA द्वारा अपने पत्र संख्या-862/पर्या0/सामान्य/2023 दिनांक-27.12.2024 के माध्यम से अनुमोदित किया गया था। अनुमोदित/फाईनल डी0एस0आर0 की प्रति को आम जनमानस के उपलब्धता हेतु जिले की वेबसाइट पर अपलोड किये जाने हेतु प्रेषित किया गया था।

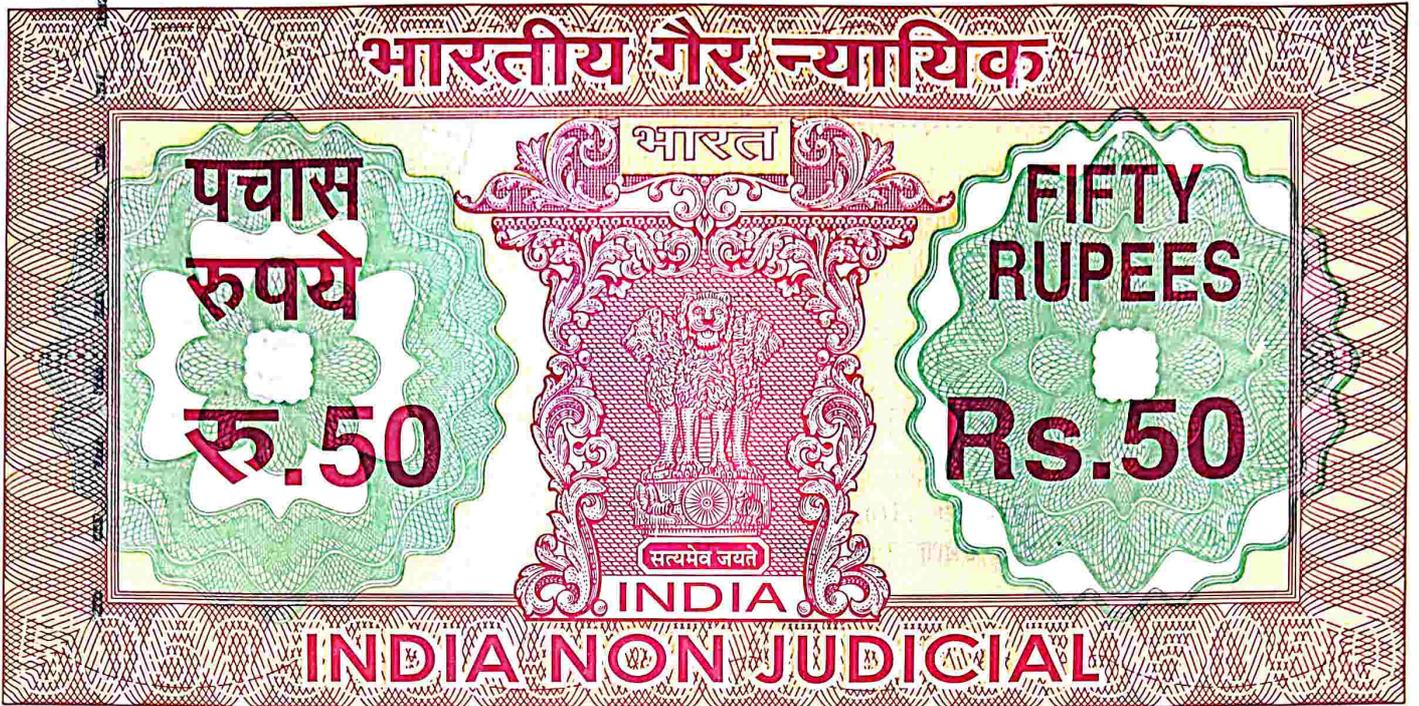
अतः आपसे अपेक्षा है कि उक्त अनुमोदित/फाईनल डी0एस0आर0 की प्रति को जिले की NIC की वेबसाइट में कब अपलोड किया गया था अथवा वर्तमान में उक्त डी0एस0आर0 NIC की वेबसाइट पर अपलोड है अथवा नहीं, के सम्बन्ध में अवगत कराने का कष्ट करें।

संलग्नक : यथोक्त।

  
(राज रजन कुमार)  
खास अधिकारी  
बाँदा।

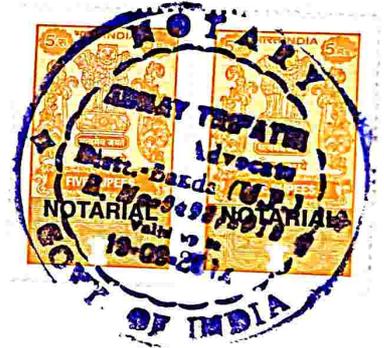


J. N. N. N.



उत्तर प्रदेश UTTAR PRADESH

CR 932762



J. Nulua

IDENTIFIER

9  
 24-2-2026  
 Abhay Tripathi  
 Advocate Notary  
 Banda (U.P.)